सत्यमेव जयते

Government of India Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Dec/202122/11 **DATED:** 17/12/2021

Meeting No. NC/7/MEET/Dec/202122/11 dated 17.12.2021 dealing with 'Chapter 39 and40 of ITC (HS) Code held, under the Chairmanship of Shri HARDEEP SINGH, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi- 110011.

The Committee approved the minutes of Norms Committee -VII Meeting No. NC/7/MEET/Nov/ 202122/10 dated 26.11.2021 since uploaded on DGFT website.

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential actions as per Foreign Trade Policy/Procedures.

The following members attended the meeting.:

S.No.	Name and Designation of Representatives	Department
1	DILIP KUMAR,Deputy DGFT	Directorate General of Foreign Trade, Delhi
3	GEETA VERMA,Assistant Section Officer	Directorate General of Foreign Trade, Delhi
4	NAND Lal,Technical Authority	Technical Consultant,DGFT
5	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
6	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT
7	Omprakash Sharma,Technical Authority	Technical Consultant,DGFT

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Manual Cases

Case No. A-168 NC No. NC/7/MEET/ Dec/202122/11 Dated: 17.12.2021	M/s. Pioneer Polyleathers Ltd.	HQ. F. No. 01/87/050/00365/AM18 RLA F. No. 05/24/040/00275/AM18 AA No. 0510404073 Dated: 21.09.2017	Status: Deferred

Subject:- Request for Amendment in norms in respect of Advance Authorization No. 0510404073 Dated: 21.09.2017.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.08.2021 followed by reminder 10.12.2021 (by e-mail) was issued for submission of following documents. The documents are still awaited. The Committee decided to remind the firm and deferred the case:-

1. *Copy of original application with all technical details as per Appendix 4E.*

Case No. A-169 NC No. NC/7/MEET/ Dec/202122/11 Dated: 17.12.2021	M/s. Jindal Specialty Textiles Ltd.	HQ. F. No. 01/87/50/1067/AM19 RLA F. No. 30/24/40/50/AM19 AA No. 3010104582 Dated 04.02.2019	Status: Deferred

Subject:- Request for fixation of norms in respect of Advance Authorization No. 3010104582 Dated 04.02.2019.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.08.2021 followed by reminder 10.12.2021 (by e-mail) was issued for submission of following information. The information is still awaited. The Committee decided to remind the firm and deferred the case:-

1. *Percentage net content of fabric in export.*
2. *Why % wastage for different Raw material differ.*
3. *As per Raw material asked wastage is 14.7% as such. Justification for wastage at each stage of manufacture.*

D.K. Kumar

DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
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उद्योग भवन, नई दिल्ली
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Case No. A-170 *NC No. NC/7/MEET/ Dec/202122/11* *Dated: 17.12.2021*	*M/s. Jindal Specialty Textiles Ltd.*	*HQ. F. No. 01/87/50/698/AM19* *RLA F. No. 30/24/40/46/AM19* *AA No. 3010104543 Dated 27.12.2018*	*Status: Deferred*

Subject:- Request for fixation of norms in respect of Advance Authorization No. 3010104543 Dated 27.12.2018.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.08.2021 followed by reminder 10.12.2021 (by e-mail) was issued for submission of following information. The information is still awaited. The Committee decided to remind the firm and deferred the case:-

1. *Percentage net content of fabric in export.*
2. *Why % wastage for different Raw material differ.*
3. *As per Raw material asked wastage is 14.7% as such, justification for wastage at each stage of manufacture.*

Case No. A-171 *NC No. NC/7/MEET/ Dec/202122/11* *Dated: 17.12.2021*	*M/s. Jindal Specialty Textiles Ltd.*	*HQ. F. No. 01/87/50/536/AM19* *RLA F. No. 30/24/40/28/AM19* *AA No. 3010104445 Dated 18.09.2018*	*Status: Deferred*

Subject:- Request for fixation of norms in respect of Advance Authorization No. 3010104445 Dated 18.09.2018.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.08.2021 followed by reminder 10.12.2021 (by e-mail) was issued for submission of following information. The information is still awaited. The Committee decided to remind the firm and deferred the case:-

1. *Percentage net content of fabric in export.*
2. *Why % wastage for different Raw material differ.*
3. *As per Raw material asked wastage is 14.7% as such, justification for wastage at each stage of manufacture.*

Dilip Kumar
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Case No. A-172 *NC No. NC/7/MEET/ Dec/202122/11* *Dated: 17.12.2021*	*M/s. Jindal Specialty Textiles Ltd.*	*HQ. F. No. 01/87/50/1200/AM19* *RLA F. No. 30/24/40/53/AM19* *AA No. 3010104619 Dated 04.03.2019*	*Status: Deferred*

Subject:- Request for fixation of norms in respect of Advance Authorization No. 3010104619 Dated 04.03.2019

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.08.2021 followed by reminder 10.12.2021 (by e-mail) was issued for submission of following information. The information is still awaited. The Committee decided to remind the firm and deferred the case:-

1. *Percentage net content of fabric in export.*
2. *Why % wastage for different Raw material differ.*
3. *As per Raw material asked wastage is 14.7% as such, justification for wastage at each stage of manufacture.*

Case No. A-173 *NC No. NC/7/MEET/ Dec/202122/11* *Dated: 17.12.2021*	*M/s. Jindal Specialty Textiles Ltd.*	*HQ. F. No. 01/87/50/1241/AM19* *RLA F. No. 30/24/40/54/AM19* *AA No. 3010104621 Dated 07.03.2019*	*Status: Deferred*

Subject:- Request for fixation of norms in respect of Advance Authorization No. 3010104621 Dated 07.03.2019.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.08.2021 followed by reminder 10.12.2021 (by e-mail) was issued for submission of following information. The information is still awaited. The Committee decided to remind the firm and deferred the case:-

1. *Percentage net content of fabric in export.*
2. *Why % wastage for different Raw material differ.*
3. *As per Raw material asked wastage is 14.7% as such, justification for wastage at each stage of manufacture.*

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Case No. A-174 NC No. NC/7/MEET/ Dec/202122/11 Dated: 17.12.2021	M/s. Rathna Packaging India Pvt. Ltd.	HQ. F. No. 01/87/50/934/AM19 RLA F. No. 07/24/40/161/AM17 AA No. 0710110389 dated 08.09.2016	Status: Deferred

Subject:- Request for fixation of norms in respect of Advance Authorization No. 0710110389 dt.08.09.2016

Decision: The Committee considered the case as per agenda and noted that the reply to Deficiency Letter has been received and referred to Technical Expert (Consultant) – I for examination and deferred the case.

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